



**OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE
SOUTH GOA DISTRICT**

**Magisterial Section, Room No. 435, 4th Floor, Matanhy Saldanha Administrative Complex,
South Goa District, Margao Goa.**

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No.37/19/2020/L&O/MAG / 4558

ORDER

U/S 144 OF CRIMINAL PROCEDURE CODE, 1973

WHEREAS, a surge in COVID-19 cases is being witnessed in Goa and other parts of the country, and the situation might further aggravate due to public gatherings and active interactions along with high positivity rate;

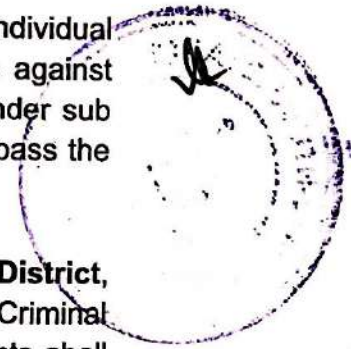
AND WHEREAS, in order to contain the spread of the said pandemic, certain measures were undertaken and more are required to prevent the further spread of the disease;

AND WHEREAS in my considered opinion, there are sufficient grounds for proceeding under sub section (1) of section 144 of Code of Criminal Procedure, 1973 to take preventive steps to contain the spread of Virus by restricting public gatherings and activities;

AND WHEREAS, I am satisfied that the circumstances do not permit the individual serving of orders, in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested in me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973, I hereby pass the order ex-parte;

NOW, THEREFORE, I, Ruchika Katyal, IAS, District Magistrate, South Goa District, in exercise of the powers conferred upon me by Section 144 of the Code of Criminal Procedure 1973, direct that the following activities/establishment/facilities/events shall be prohibited or restricted in the district of South Goa, from 7 am on 05 May 2021 to 7 am on 10 May 2021:

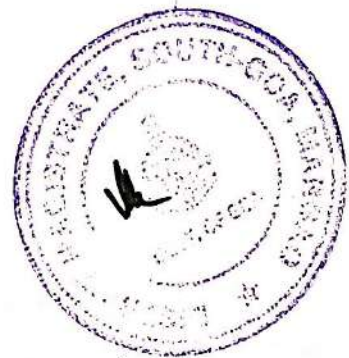
1. The following activities/establishment/facilities/events shall remain closed:
 - a. casinos,



- b. bars,
 - c. restaurants, however restaurant kitchens will be allowed to provide home delivery/takeaways any time
 - d. shops, except as at the point no. 3, below,
 - e. sports complex/auditoriums/community halls or similar places,
 - f. river cruises/waterparks/entertainment parks,
 - g. gym/spa/massage parlours/saloon,
 - h. cinema halls, theatres, multiplexes, entertainment zones within Shopping malls.
 - i. swimming pool,
 - j. schools, colleges, educational and coaching institutions, except for examinations of college students,
 - k. religious places for the public, however the custodian of such establishments may carry out regular activities.
 - l. weekly market;
2. The following activities will be prohibited:
- a. social/political/sports/entertainment/academic/cultural functions and other congregations, except for, events with the permission of the government, marriages with 50 or less people with permission from DM/SDM and cremation with less than 20 people,
 - b. gathering of five or more persons at public places, except for official functions or with permission from DM/SDM,
 - c. use of buses except for people going for duty purpose and medical emergencies, with a maximum capacity of 50%;
3. The following shall be exceptions to the above restrictions/prohibitions at para 1& 2:
- a. the shops selling medicines/drugs and related activities,
 - b. the shops selling groceries/eatables, animal fodder, Public Distribution System, standalone liquor shops and outlets (take away only) may remain open from 0700 am to 0700 pm, however, the home delivery (except for liquor) will be allowed anytime,
 - c. Banks, insurance, custom clearance, ATMs, microfinance institutions, etc.,
 - d. all medical and health services/institutions (including AYUSH and Veterinary Hospitals, and laboratories) to remain functionals,



- e. Operations of homes for children/disabled/mentally challenged/senior citizens/destitutes/women/widows, etc.
 - f. Observation homes, after care homes and places of safety for juveniles, etc.,
 - g. all facilities in the supply chain of essential goods, whether involved in wholesale or retail of such goods through local stores, large brick and mortar stores or e-Commerce companies,
 - h. cold storage and warehousing services,
 - i. canteens/restaurants, on the premise of the establishments permitted to remain open and mainly catering to inhouse staff/residents,
 - j. fish market and Municipal/Panchayat market will be allowed to function only with proper arrangements for enforcement of Covid appropriate behaviour, like social distancing, use of masks, etc.,
 - k. all industries/factories and related activities,
 - l. all constructions and related activities, including repairs,
 - m. agricultural and related activities,
 - n. essential offices such as Central and State Government offices, their attach and subordinate offices, PSUs, Courts and their related activities, local bodies, and related activities,
 - o. Public utilities (including petroleum, CNG, LPG, PNG), power generation, and transmission units, post and courier offices, water, sanitation and related activities, including vehicles repairs hardware shops, etc.,
 - p. hotels and hospitality sector,
 - q. the print and electronic media, and related activities,
 - r. telecommunication and internet services, and related activities,
 - s. LPG cylinder services;
4. The following advisory is issued for strict compliances:
- a. All non-government employers are advised to actively plan for and promote work from home for the employees working in their



shops/establishments/factories and physical presence should be sought only if essential,

- b. All employers should enforce staggered timings for arrival and departure of their employees,
- c. All employers are advised to ensure that employees with symptoms, like cough, cold, fever, or if they are short of breath, etc., are to remain home and take appropriate medical care,
- d. Crowding in lifts, staircases, corridors, common areas including refreshment kiosk and parking areas is to be strictly avoided,
- e. Divyangs and parents with children having special needs are advised to work from home.

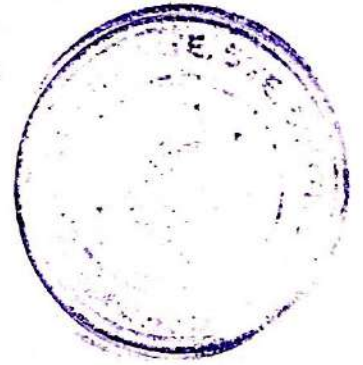
Additional restrictions imposed in Covid Containment Zones shall remain in force.

Any person contravening this order shall be punishable under Section 188 of the Indian Penal Code and Section 51 to 60 of the Disaster Management Act, 2005.

This order comes into supersession of all orders issued in this regard.

Given under my hand and seal on this 4th day of May, 2021.

Ruchika Katyal
4/5/2021
(Ruchika Katyal, IAS)
District Magistrate
South Goa, Margao.



To,
The Director,
Government Printing Press, Panaji-Goa, with a request to give cause Publication in Extra Ordinary Gazette immediately.

Copy forwarded for necessary action to:

1. The Superintendent of Police, South Goa District/North Goa District
2. The Superintendent of Police, Coastal Panaji-Goa.
3. The Sub-Divisional Magistrate, Ponda/Dharbandora/Salcete/Canacona/Mormugao/ Quepem/Sanguem.
4. The Sub-Divisional Police Officer Ponda/Margao/Vasco/Salcete.
5. The Mamlatdar & Executive Magistrate of Salcete, Margao/Mormugao/ Quepem/Canacona/Sanguem/Dharbandora/Ponda/
6. The Police Inspectors/P.S.I. The P.I./PSI, Margao Town/ Maina Curtorim/ Verna/Colva/Harbour/Vasco/Salcete/Sanguem/Cuncoim/ Collem/Mormugao/ Curcholem/Ponda Police Station. They are directed to affix a copy of this Order on the notice board of their office and enforce **the same strictly**.

7. The Director of Information and Publicity, Panaji with a request to give wide publicity through all local dailies.
8. The Director of Doordarshan, Panaji, with a request to broadcast the order
9. The Station Director, All India Radio, Panaji for giving wide publicity.
10. The Commissioner of Excise, Panaji-Goa.
11. The Under Secretary (Home), Govt. of Goa, Home Department (General), Secretariat, Porvorim.

Copy for information to:

1. The Secretary to Governor of Goa, Raj Bhavan, Panaji.
2. The Secretary to the Hon'ble Chief Minister of Goa, Secretariat, Porvorim.
3. The Chief Secretary, Government of Goa, Secretariat, Porvorim.
4. The Addl. Secretary (Home), Government of Goa, Home Department (General), Secretariat, Porvorim.
5. The Director General of Police, Goa, Panaji-Goa.

